

AUSPI/12/2014/004

12th February, 2014

Mr. A.Robert J. Ravi,
Advisor (CA & QoS),
Telecom Regulatory Authority of India,
New Delhi

Subject: AUSPI's Response on the Draft Notification on the The Telecom Commercial Communications Customer Preference (Fifteenth Amendment) Regulation, 2014

Dear Sir,

Telecom operators are making all efforts to educate the customers on the Unsolicited Commercial Communications and there is no reason to penalize TSPs on an activity carried out by some of the unregistered telemarketing entities. The customer should be totally responsible for the proper use of the telecom resources allocated to him, and the TSPs should not be held responsible for any misuse by him/her.

Due to the UCC menace from unregistered telemarketers, it will not be fair to impose financial disincentive on TSPs in-spite of their best effort to stop UCC. Restoration of the telecom resources must have a serious financial burden on the customer. We suggest that the TRAI regulation should specify restoration of telecom resources of such entities only on payment of minimum of Rs. 5000/-

The above suggestion may kindly be considered for suitable incorporation in the regulation

Thanking You,

Yours Sincerely,

-Sd-

Ashok Sud

Secretary General